

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1273 of 2019

IN THE MATTER OF:

Bijay Pratap Singh

....Appellant

Vs.

Unimax International & Anr.

....Respondents

Present:

For Appellant: Mr. Prabhat Kumar, Mr. Shivam Tyagi, Advocates

**For Respondents: Mr. Mrinal Harsh Vardhan, Advocate
Mr. Abhijeet Sinha and Ms. Srishti Badhwar,
Advocates for R-2.**

**Mr. Nilanjan Chatterjee and Mr. Niladree
Chatterjee, Advocates for Home Buyers**

Mr. Geetesh Meena, Advocate for R-1.

ORDER

25.02.2020: It transpires that the Appellant side has not complied with the earlier order passed by this Tribunal on 17.02.2020 whereby and where under the Appellant was directed to hand over all records to the Resolution Professional - Mr. Punkaj Jain by 24.02.2020. Today there is representation from the Respondent side that the Appellant had not handed over all the records to the Resolution Professional till date. To Provide one more opportunity to the Appellant, to hand over all records to the Resolution Professional the matter is adjourned to **16th March, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn